



2026:AHC-LKO:14320-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1744 of 2026

Savita Rav

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Coopative Deptt.
Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sarjoo Ram, Prashant Shekhar, Ved Prakash Sharma
Counsel for Respondent(s)	: C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Sarjoo Ram, learned counsel for the petitioner and Shri S.K. Bhatt, learned Additional Chief Standing Counsel for the State.

2. The petitioner has filed this writ petition seeking the following relief:-

"i. Issue a writ, order or direction in the nature of Mandamus to direct to opposite party No- 2 and 3 to allow the registration/formation of 'Matsya Sambardhan Sahkari Samiti Limited Darwan, fisheries cooperative society (Contained as Annexure No-1) in the interest of justice."

3. Let the Deputy Registrar, Fisheries Cooperative Societies in the Fisheries Directorate of the Government of U.P. consider and decide the application of the petitioner for registration as Fisheries Cooperative Society in the light of law and policy of the Government on the subject by speaking order unless such application has already been considered and decided in which case such decision should be communicated to the petitioner. In either eventuality, let the concerned officer do the needful within a period of three weeks.

4. It is made clear that we have not at all adjudicated the right of the petitioner to be registered as a Cooperative Society which will have to be considered by the concerned Registering Authority keeping in mind the above observations.

5. With the aforesaid observations/ directions, the writ petition is **disposed of.**

February 23, 2026
R.K.P. (Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)